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37_LA

P. L.

[Diwan Bahadur Sir A. Ramaswami Mudaliar.]

other day, remained neutral and did not go into the Lobby, because he also thought he was an Official Member? Surely, my Honourable friend knows all that. I do not know why—we are all accustomed to lose our motions or amendments—but my Honourable friend seems to have taken it as a personal insult that this House, the non-official side of it, should have voted against him. His quarrel then is with the Nominated and Elected Members, including my friends of the Nationalist Party who remained neutral and certainly not with me.

I have only one more word to say. I do not want the impression to go out from the proceedings of this day that there has been any lack of consideration on the part of the Government or of any Member of this House for the fate or the welfare of Indian seamen. I am most anxious that it should be clearly understood that this Bill has been promoted, not to exonerate any particular employer, but really to give relief to Indian seamen, to put on record as early as possible that he will be entitled to have such relief. I want that impression to go out and it is for that reason that I have ventured to make this statement in reply to the Honourable Member.

Mr. President (The Honourable Sir Abdur Rahim): The question is :

“ That the Bill be passed.”

The motion was adopted.

Mr. President (The Honourable Sir Abdur Rahim): There being no other business before the Assembly, the Assembly is adjourned *sine die*.

The Assembly then adjourned *sine die*.

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